

Repealed by Act 58 of 1960, s. 2 & sch. I (wef 26-12-60)

THE NEGOTIABLE INSTRUMENTS (AMENDMENT)

ACT, 1955

ACT No. 37 OF 1955

[15 October, 1955]

An Act further to amend the Negotiable Instruments Act, 1881.

BE it enacted by Parliament in the Sixth Year of the Republic of India as follows:—

Short title
and com-
mencement.

1. (1) This Act may be called the Negotiable Instruments (Amendment) Act, 1955.

(2) It shall come into force on such date¹ as the Central Government may, by notification in the Official Gazette, appoint.

Amendment
of section 3.

2. In section 3 of the Negotiable Instruments Act, 1881 (herein- after referred to as the principal Act), for the definition of the word "banker", the following definition shall be substituted, namely:—

XXVI of
1881.

" 'banker' includes any person acting as a banker and any post office savings bank".

Amendment
of section 25.

3. In section 25 of the principal Act, in the *Explanation*, the words "New Year's day, Christmas day: if either of such days falls on a Sunday, the next following Monday: Good Friday;" shall be omitted.